

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN STARRED QUESTION NO. 2272
TO BE ANSWERED ON 10.12.2021

SETTING UP OF NEW ANGANWADIS

2272. DR. SANJAY JAISWAL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of anganwadis in Bihar, district wise;
- (b) the process for acquiring land for setting up a new anganwadi in the State;
- (c) whether the Government has received any proposal from Bihar regarding setting up new anganwadi centres and if so, the details and the present status thereof;
- (d) whether the Government has district-wise data regarding the number of Anganwadis functioning in rented or private properties; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) District-wise number of operational Anganwadi Centres (AWCs) in Bihar, as reported by the State, is annexed.

(b) Anganwadi Services is a Centrally Sponsored Scheme which is implemented through State Governments/ UT Administrations and the process of acquisition of land for construction of Anganwadi Centre is the responsibility of the concerned State Government/ UT Administration. However, as informed by the State of Bihar, for acquiring the land for setting up of new AWC, the concerned Child Development Project Officer (CDPO) sends a proposal with the name, nutrition area or vacant ward, minimum area requirement etc. for the new AWC to their concerned Circle Officer (CO). The CO identifies and selects the government land and if government land is not available then a proposal of donated land through their halka karamchari is seen. After district level approval the said land is transferred for AWC through due process by District Magistrate. The list of land is then sent to the concerned Deputy Development Commissioner by the CDPO/DPOs for the construction of new AWC.

(c) Yes Sir. The Government of Bihar has requested for sanctioning of additional 18380 Anganwadi Centres to the State of Bihar. However, all the 14 lakh AWCs/AODs/Mini-AWCs approved by the Government of India have already been sanctioned to States/UTs (including Govt. of Bihar), presently, there is no AWC available for sanction.

(d) & (e) Yes Sir. The district-wise number of AWCs functioning in rented or private properties, as reported by the State, is annexed.

Annexure Referred In Reply to Part (a) and Part (d) & (e) of Lok Sabha Un-Starred Question No.2272 for answer on 10.12.2021 asked by Dr. Sanjay Jaiswal regarding "Setting Up of New Anganwadis"

District-wise number of Anganwadi Centres (AWCs) in State of Bihar alongwith the AWCs in rented premises

S. No.	District Name	Operational AWCs	AWCs in Rented Building
1.	Araria	2707	2105
2.	Arwal	846	640
3.	Aurangabad	2715	1641
4.	Banka	2320	994
5.	Begusarai	3260	2348
6.	Bhagalpur	3038	1656
7.	Bhojpur	2937	2306
8.	Buxar	1795	1378
9.	Darbhanga	4359	3397
10.	East Champaran	5407	4563
11.	Gaya	4512	1683
12.	Gopalganj	2971	1482
13.	Jamui	1870	832
14.	Jehanabad	1251	509
15.	Kaimur	1762	963
16.	Katihar	3288	2144
17.	Khagaria	1770	1302
18.	Kishanganj	1876	1088
19.	Lakhisarai	1175	756
20.	Madhepura	2221	1534
21.	Madhubani	5027	3342
22.	Munger	1592	1024
23.	Muzaffarpur	5196	3967
24.	Nalanda	3345	1260
25.	Nawada	2488	1243
26.	Patna	5067	4232
27.	Purnia	3423	2333
28.	Rohtas	3312	1942
29.	Saharsa	2048	1610
30.	Samastipur	4903	3014
31.	Saran	4482	2879
32.	Sekhpura	689	355
33.	Seohar	705	566
34.	Sitamarhi	3745	3289
35.	Siwan	3820	2912
36.	Supaul	2424	1876
37.	Vaishali	3737	3007
38.	West Champaran	4011	1695
	Total	112094	73867